## <u>केन्द्रीय विद्यत विनियामक आयोग</u> CENTRAL ELECTRICITY REGULATORY COMMISSION

6<sup>th,</sup> 7<sup>th</sup> & 8<sup>th</sup> Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029 Phone: 011-23353503; Fax-23753923

Petition No. 459/GT/2025

Date: 2<sup>nd</sup> May 2025

To

Additional General Manager (Commercial) NTPC Limited, NTPC Bhawan, Core- 7, Scope Complex, 7 Institutional Area, Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of tariff for Ramagundam STPS Stage-I&II (2100 MW) for the period 1.4.2019 to 31.3.2024.

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Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **9.5.2025**:

- a) Justification for claiming additional capitalization towards particulate matter while the MoEFCC Notification mandates reduction in water consumption, particulate matter, SO2, NOx, and Mercury emission.
- b) 5 year pre and post implementation level of emissions of particulate matter, and the scope of work carried out under ESP R&M.
- c) Applicable decapitalization value of the assets for which the replacement has been done. **Form-9Bi (Decapitalization)** shall be revised along with linkages to the claimed additional capitalization in Form-9.
- d) Certificate of obsolescence for existing asset by the OEM or (in absence of the same), Certificate from the competent authority regarding the obsolescence of the equipment, where the additional capitalization has been claimed under Regulation 25(2)(c) of 2019 Tariff Regulations.
- e) Furnish additional details with respect to the additional capitalization claimed for the period 2019-24:

Head of Work /Equipment	Claimed on Cash Basis	Year of Claim	Query
CCTV System for main plant and offsite	344.89	FY19-20	Similar expenditure was disallowed in order dated 26.07.2023 in Petitioner no. 237/GT/2020. Also, submitted CISF letter dated 24.09.2021 states that
CCTV System	11.18	FY21-22	recommendations are still pending. Petitioner to justify why the claim has been made in FY19-20 when the works are not completed till 2021-22.
Land Afforestation	0 (Liability created)	FY23-24	Petitioner to submit the copy of letter from the forest department and justification for claiming under additional capitalization.

DAES Arbitration	0 (Liability created)	FY20-21	Rationale for inclusion in Add Cap along with reference of Tariff Order and page nos. corresponding to the approved Additional Capitalization.
Dry Ash Extraction System of U-5 - M/s. Driplex	0.50	FY23-24	Rationale for inclusion in Add Cap along with reference of Tariff Order and page nos. corresponding to the approved Additional Capitalization.  Provide excel based calculation of the claim along with reference to the relevant page no and paragraph of the mentioned order by Delhi High Court.
Adjustment in capital cost (pneumatic actuator for stage-II)	-29.73	FY22-23	Petitioner to clarify whether the asset/item was part of capital cost for which the adjustment is sought.
System pumping of sewage from CISF to PTS SPH	2.34	FY23-24	Rationale and supporting document to be provided for claiming the same under regulation 26(1)(b).

- f) Furnish the reconciliation form (Form J) duly signed and stamped by the Auditor as per the 2019 Tariff Regulations.
- g) Reconcile the gross block figures in submitted Form-IA and Form-J with the submitted audited accounts of the station.
- h) Furnish copy of Assessment Orders (ITR in case Assessment Order is not issued) for the FY 2019-20 to FY 2023-24.
- i) Furnish revised forms and computation of Depreciation and Interest on Loan in line with the approach adopted in order dated 5.10.2023 in petition no 416/GT/2020.
- j) Form-13 shall be revised for loan corresponding to "HDFC Bank Limited-X D-4" and furnish a certificate that the rate of interest corresponding to each loan, as considered in Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind.
- k) Provide Ramp rate achieved duly certified by NLDC as per the Regulation 30(2)(iii) of 2019 Tariff Regulations for calculation of RoE.
- I) Details of expenditure incurred on account of special allowance as allowed by the Commission as per Regulation 28(3) of 2019 Tariff Regulations.
- m) Month-wise, GCV of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and Total Moisture' of sampling taken in terms of Regulation 3(31) of 2019 Tariff Regulations, from coal supplied through MGR and Railways along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.
- n) In terms of Regulation 3(6) of the 2019 Tariff Regulations, the Petitioner shall submit auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the periods, along with a copy of all actual bills raised by the coal companies.
- o) Provide completely filled forms including details of HFO under Form 15A along with rationale for considering the price of HSD instead of HFO against secondary fuel oil.
- p) Certify whether any cost related to the Solar Plant (ex- Land cost, Security expenses etc.) is not allocated to Stage-I&II and Stage-III.
- q) Furnish documents/ information such as assessment of security requirement and estimated expenses, agreement with CISF for deployment of personnel for security expenses claimed for the Generating Station.
- r) Provide actual PLF of the plant for the period FY 2019-20 to FY 2023-24. Resubmit Form-19 with normative PLF for calculation of water charges.
- s) Provide details of actual water consumption including bifurcation of the water consumption in main plant and others (such as township, solar plant, etc.) and supporting document with respect to the rate of water charges along with supporting documents.

- t) Provide reason for significant increase in water charges in FY2023-24.
- u) Reconcile the amount of Capital spares in Form A with the details of Capital spares claimed under Form 17.
- v) Provide computation of the ash transportation expenses corresponding to the claimed expenditure duly signed and stamped by the auditor. Also, provide the basis of allocation of ash transportation charges between Stage-I&II and Stage-III. Also, details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation to be submitted for 2019-24 tariff period as per order dated 28.10.2022 in 205/MP/2021.
- 2. The Respondents shall file their replies by **16.5.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **22.5.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
- 3. The Petition shall be listed for hearing on **27.5.2025**.

Yours sincerely,

Sd/ (Deepak Pandey) Assistant Chief (Law)

Copy to:

**All Parties**